

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-109-2020**

Veena Kakodkar Petitioner
Versus
The State of Goa & Others Respondents

Mr. Vivek Rodrigues, Advocate for the Petitioner.

Mr. Devidas Pangam, Advocate General with Ms. Ankita Kamat, Additional Government Advocate for Respondent Nos. 1, 2 and 5.

**Coram:- M.S. SONAK &
M.S. JAWALKAR, JJ.**

Date:- 28th July, 2020

P.C.

Heard Mr. Rodrigues, the learned Counsel for the petitioner.

2. According to us, looking to our order dated 17.12.2019 as well as the averments made in this Petition, no case for contempt is made out for the present against respondent nos. 1, 2 and 5.

3. In fact, the petitioner, ought not to have impleaded these persons/authorities as parties to this petition. Accordingly, the Contempt Petition, insofar as respondent nos. 1, 2 and 5 is concerned, is hereby dismissed.

4. However, since it is reported that respondent nos. 3 and 4 have not complied with the directions issued by us in our order dated 17.12.2019, we issue notice to these respondents to show cause as to why action under the Contempt of the Courts Act be not initiated against them. Further, we clarify that it is open to the respondent nos. 3 and 4 to even now, comply with our directions, if indeed, the same have not been complied with by them. Such compliance can then be pleaded with as mitigating circumstance. The notices are made returnable within two weeks.

M.S. JAWALKAR, J.

M.S. SONAK, J.

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